

- (iv) Multi-point electronic recording instruments
- (v) Ferrodynamic primary and secondary instruments.
- (vi) Electronic regulators.
- (vii) Panels and desks.

As the plant has started commercial production of the above products only in September 1968, it is too early to assess the likely savings in foreign exchange consequent to indigenous production.

**Production of Instrumentation Limited,
Kota**

6509. SHRI BRIJ RAJ SINGH: KOTAH: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the assessed demand for products of Instrumentation Limited, Kota over the next five years;

(b) whether the existing capacity would meet the above demand; and

(c) if not, the steps Government propose to take to meet the demand ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The assessed demand for the products of Instrumentation Limited, Kota is of the order of Rs. 15 crores per annum towards the end of the Fourth Five Year Plan.

(b) and (c). If full production is achieved, the existing capacity in both the public and the private sectors is adequate to meet the demand except for some types of highly specialised and sophisticated types of instruments which are peculiar to certain industries.

**Loading and Despatch of Tank Wagon
ex. Siliguri to Got (N. E. Rly.)**

6510. SHRI OM PRAKASH TYAGI : Will the Minister of RAILWAYS be pleased to state :

(a) whether R/R No. 165206 dated the 14th July, 1965 covering tank wagon No. 5055 containing mineral was loaded and despatched on a/c of Indian Oil Corporation ex-Siliguri to Got (U.P.) North Eastern Railway;

(b) if so, what kind of mineral and the quantity thereof the wagon contained;

(c) in case it was not delivered at Got, where and to whom delivered;

(d) on what date the goods were delivered;

(e) whether the Indian Oil Corporation, New Delhi carried any correspondence in this connection with the concerned Railway, if so, the details thereof; add

(f) how many such cases are pending between Indian Oil Corporation and Railway since 30th June, 1965 ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a). The tank in question was loaded and despatched on 14-7-1965 ex-New Jalpaiguri and *not Siliguri*.

(b) The tank wagon was said to contain 18629 litres of Inferior kerosene oil.

(c) and (d). It was delivered on 31st July, 1965 to Barauni Refinery at Barauni.

(e) Yes. The Branch Manager, Indian Oil Corporation, New Delhi lodged on N. E. Railway on 10-12-1965 a claim for compensation for Rs. 6487.10p for non-delivery of the consignment. On 18th March 1966 he was asked by the Railway to furnish original Railway Receipt but same was not received. On 13th April 1966 claimant was advised by the Railway that the consignment was received at Garhara under wrong entry and was made over to Barauni Refinery. On 16th December 1968 Superintendent, Indian Oil Corporation, Gorakhpur sent a letter enclosing copies of four letters addressed by the Branch Manager, Indian Oil Corporation, New Delhi to the North-Eastern Railway, which were not traceable as having been received by the Claims Office of that Railway. A fresh enquiry is being instituted by the Railway to finalise the matter.

(f) No other cases of this nature are pending between Indian Oil Corporation and North-Eastern and Northeast Frontier Railways.

Raid on Firms in Delhi and Agra

6511. SHRI JUGAL MONDAL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4303 on the 25th March, 1969 regarding raid on firms in Delhi and Agra and state :

(a) the names of the firms who were raided at Delhi and Agra; and

(b) the action taken against each firm for violation of Government Rules ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). A statement is laid on the Table of the House. [*Placed in library.* See No. LT—773 /69.]

Licences for Industries in West Bengal

6512. SHRI JUGAL MONDAL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4285 on the 25th March, 1969 and state :

(a) the names of the applicants who applied for the grant of Industrial licences in West Bengal during the last three years;

(b) the names of the applicants who were issued Industrial licences and the location of each factory and items to be manufactured; and

(c) the particulars of those whose licences have been revoked or surrendered during the above period ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) During the last three years, 342 applications for grant of industrial licences under the Industries (D&R) Act, 1951 were

received for industries in West Bengal. A number of these applications are still under consideration and normally the details of applications on which decisions are yet to be taken are not publicised.

(b) and (c) : Details of all licences issued and revoked including names of applicants, location of the undertakings and the items to be manufactured are regularly published in the weekly "Bulletin of Industrial Licences, Import Licences and Export Licences," the Weekly "Indian Trade Journal" and the Monthly "Journal of Industry & Trade." Copies of these publications are supplied to the Parliament Library.

Applications for Setting up of New Industries in West Bengal

6513. SHRI JUGAL MONDAL : will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 4369 on the 25th March, 1969 regarding applications for setting up of new Industries in West Bengal and state :

(a) the names of the applicants with full particulars from whom applications were received; and

(b) the names of the applicants who were given licences and the action taken in the case of the remaining thirteen applicants ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The names and particulars of 7 applications (out of 15) on which a decision has been taken, indicating the decision taken in each case, are given in the statement laid on the Table of the House. [*Placed in Library.* See. No. LT—774/69]

The remaining 8 applications are still under consideration. Details of those applications on which final decisions are yet to be taken are not normally publicized.

Licence to Kamani Metal and Alloys Ltd., Bombay

6514. SHRI ARJUN SINGH BHADORIA : Will the Minister of